


(TO BE PUBLISHED IN THE GAZETTE OF INDIA PART-1, SECTION-2)

Government of India  
Ministry of Law & Justice  
Department of Legal Affairs

Shastri Bhavan, New Delhi  
Dated the 13th November 2009

NOTIFICATION

No. A-12026/03/2009-Admn.IV (LA):- On attaining the age of retirement as laid down in Section 22 of the Foreign Exchange Management Act, 1999 read with Rule 9 of the Appellate Tribunal for Foreign Exchange (Recruitment, Salary and Allowances and other Conditions of Service of Chairperson and Members) Rules, 2000, Shri O. P. Nahar, Chairperson, Appellate Tribunal for Foreign Exchange shall cease to hold office with effect from the afternoon of 13<sup>th</sup> November 2009.



(Ganesh Dutta Sharma)

Under Secretary to the Government of India

To

The Manager,  
Government of India Press, Faridabad  
(to be published simultaneously along with Hindi version)

Copy to:

1. Shri O. P. Nahar, Chairperson, Appellate Tribunal for Foreign Exchange, New Delhi.
2. Shri R.N. Poddar, Member, Appellate Tribunal for Foreign Exchange, New Delhi.
3. Ms. Vijayalakshami, Member, Appellate Tribunal for Foreign Exchange, New Delhi.
4. The Registry, ATFE, New Delhi.
5. PS to MLJ / PPS to Adviser to MLJ / PS to Law Secretary / PS to AS (A) / PS to AS (Shri R.L.Koli)/ Director [E] / Additional Legal Adviser (Shri MKS) / DS (A) / US (ESN).
6. In-Charge, Branch Secretariats- Mumbai, Kolkata, Chennai & Bangluru.
7. All Sections in the Department.

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Dated the 13th November 2009

NOTIFICATION

No. A-12026/03/2009-Admn.IV (LA): - In exercise of the powers conferred by Section 24 read with Section 26(1) of the Foreign Exchange Management Act, 1999 the Central Government hereby appoints Shri R.N. Poddar, senior-most Member, Appellate Tribunal for Foreign Exchange to act as the Chairperson, Appellate Tribunal for Foreign Exchange, New Delhi w. e. f. the afternoon of 13<sup>th</sup> November 2009 till a regular Chairperson is appointed in accordance with the provisions of the said Act or up to his tenure as Member of ATFE or until further orders, whichever is earlier .



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